

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
RAFTECH MULTITRADERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	RAFTECH MULTITRADERS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	10/04/2012
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U74999WB2012PTC179901
5. Address of the registered office and principal office (if any) of corporate debtor	House No- 207, Ground Floor Dharsa Dakhin Para (Balitikuri) Howrah, WB 711112
6. Insolvency commencement date in respect of corporate debtor	20/04/2024
7. Estimated date of closure of insolvency resolution process	17/10/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Avishek Gupta No. IBBI / IPA-003 / IP -N00135 / 2017-2018 / 11499
9. Address and e-mail of the interim resolution professional, as registered with the Board	CK-104, Sector 2, Salt Lake Kolkata, West Bengal 700091. Avishek@optimusresolution.net
10. Address and e-mail to be used for correspondence with the interim resolution professional	cirp.rmpl@gmail.com CK-104, Sector 2, Salt Lake Kolkata, West Bengal- 700091.
11. Last date for submission of claims	04/05/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	NA
13. Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	NA
14. a) Relevant Forms and b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the on RAFTECH MULTITRADERS PRIVATE LIMITED 20.04.2024.

The creditors of RAFTECH MULTITRADERS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 04/05/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 23/04/2024
Place : Kolkata

Sd/
Avishek Gupta
No. IBBI / IPA-003 / IP -N00135 / 2017-2018 / 11499

Avishek Gupta



HUSH MONEY TRIAL

Trump schemed to corrupt 2016 polls, prosecutors say

JACK QUEEN, LUC COHEN & ANDY SULLIVAN
New York, April 22

A NEW YORK prosecutor on Monday told a jury that Donald Trump's hush money payment to a porn star broke the law by deceiving voters shortly before the 2016 election.

"This case is about conspiracy of fraud," prosecutor Matthew Colangelo said. "The defendant, Donald Trump, orchestrated a criminal scheme to corrupt the 2016 presidential election."

Trump did not commit any crimes, his lawyers said on Monday in the first day of a historic trial that will determine whether the former president illegally covered up a hush money payment to a porn star during the 2016 election.

"There's nothing wrong with trying to influence an election. It's called democracy. They put something sinister on this idea, as if it's a crime," Trump lawyer Todd Blanche said.

Blanche spoke shortly after prosecutors laid out their case arguing that Trump broke the law by deceiving voters.

"This case is about a conspiracy and a cover-up, an illegal conspiracy to undermine the integrity of a presidential election, and then the steps that Donald Trump took to conceal that illegal election fraud," prosecutor Matthew Colangelo said.

Colangelo told the jury that they would hear Trump working out the details of the scheme in his own voice on recorded conversations.

Both lawyers made their opening statements in what may be the only one of Trump's four criminal prosecutions to go to trial before his November 5 election rematch with Democratic President Joe Biden.



Former President and Republican presidential candidate Donald Trump sits in Manhattan Criminal Court in New York on Monday

Colangelo told jurors that Trump engaged in a "catch and kill" conspiracy with his former lawyer Michael Cohen and tabloid publisher David Pecker to cover up unflattering information about Trump and help him defeat Democrat Hillary Clinton.

That included payments to women who said they had sexual encounters with Trump, including a \$130,000 payment to porn star Stormy Daniels, at a time when he was facing other revelations of sexual misbehavior, he said.

Bragg's office last year charged Trump with falsifying business records to cover up a \$130,000 payment that Cohen made to Daniels in the waning days of the 2016 campaign for her silence about a sexual encounter she

says she had with Trump a decade earlier. Trump has pleaded not guilty.

As the trial opened, Justice Juan Merchan ruled that prosecutors would be able to ask Trump, if he testifies, about two other court cases: one that found he fraudulently misstated the value of his real estate assets, and another that found he defamed writer E. Jean Carroll after she accused him of rape.

Merchan also said prosecutors would be able to show jurors a transcript of a tape from the 'Access Hollywood' TV show in which Trump makes vulgar comments about grabbing women's genitals, though jurors will not be allowed to see the tape itself.

Wearing a blue tie and dark blue suit, the Republican presidential candidate stared

at the judge and occasionally spoke to his lawyer. A Secret Service agent wearing an earpiece sat directly behind him. Jurors watched Colangelo without expression as he gave his opening statement.

The case is seen by many legal experts as the least consequential of the Trump prosecutions. A guilty verdict would not bar him from taking office, but it could hurt his candidacy.

Reuters/Ipsos polling shows half of independent voters and one in four Republicans say they would not vote for Trump if he is convicted of a crime. —REUTERS

Russia warns of direct clash with West

GUY FAULCONBRIDGE
Moscow, April 22

RUSSIA SAID ON Monday that US, British and French military support for Ukraine has pushed the world to the brink of a direct clash between the world's biggest nuclear powers that could end in catastrophe.

President Vladimir Putin's 2022 invasion of Ukraine has touched off the worst breakdown in relations between Russia and the West since the 1962 Cuban Missile Crisis, according to Russian and US diplomats.

Just two days after US lawmakers approved billions of dollars in additional military aid to Ukraine, foreign minister Sergei Lavrov said the United States and NATO were obsessed with the idea of inflicting "strategic defeat" on Russia.

Lavrov said Western support for Ukraine was putting the United States and its allies on the verge of a direct military clash with Russia.

"The Westerners are teetering dangerously on the brink of a direct military clash between nuclear powers,



Russian foreign minister Sergei Lavrov said the West is obsessed with the idea of inflicting "defeat" on Russia

which is fraught with catastrophic consequences," Lavrov told a Moscow conference on non-proliferation.

"Of particular concern is the fact that it is the 'troika' of Western nuclear states that are among the key sponsors of the criminal Kyiv regime, the main initiators of various provocative steps. We see serious strategic risks in this, leading to an increase in the level of nuclear danger."

Since the war began, Russia has repeatedly warned of rising nuclear risks - warn-

ings which the United States says it has to take seriously, though US officials say they have seen no change in Russian nuclear posture.

Putin casts the war as part of a centuries-old battle with a decadent West which he says humiliated Russia after the Berlin Wall fell in 1989 by enlarging NATO and encroaching on what Moscow considers to be Russia's historical sphere of influence.

Ukraine and its Western backers say the war is an imperialist land grab by a corrupt dictatorship that will lead Russia into a strategic dead-end. Western leaders have vowed to work for a

defeat of Russian forces in Ukraine, while urging any deployment of NATO personnel there.

As relations have deteriorated, Russia and the United States have both voiced regret about the disintegration of the web of arms-control treaties which sought to slow the Cold War arms race and reduce the risk of nuclear war.

Russia and the United States are by far the world's biggest nuclear powers, holding more than 10,600 of the world's 12,100 nuclear warheads. China has the third largest nuclear arsenal, followed by France and Britain.

—REUTERS

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RAFTECH MULTITRADERS PRIVATE LIMITED

RELEVANT PARTICULARS

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8. Name and registration number of the insolvency professional acting as interim resolution professional	Avishik Gupta No. IBBI / IPA-003 / IP -N00135 /2017-2018 / 11499
9. Address and e-mail of the interim resolution professional, as registered with the Board	CK-104, Sector 2, Salt Lake Kolkata, West Bengal 700091. Avishik@optimusresolution.net
10. Address and e-mail to be used for correspondence with the interim resolution professional	circ.mpl@gmail.com CK-104, Sector 2, Salt Lake Kolkata, West Bengal- 700091.
11. Last date for submission of claims	04/05/2024
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Date: 23/04/2024
Place: Kolkata

Sd/-
Avishik Gupta
No. IBBI / IPA-003 / IP -N00135 / 2017-2018 / 11499

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR Shree Mahalaxmi Corporation Private Limited (IN CIRP)
Engaged in manufacturing of Iron & Steel
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN No.	Shree Mahalaxmi Corporation Private Limited AAFCS907A U51909WB2001PTC093540
2. Address of the registered office	13/2A Priya Nath Mullick Road, Kolkata - 700026
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Land situated at i) Panagarh, P.O. Panagarh, sub-registry office Durgapur, District Registration Office & District Burdwan, West Bengal ii) Mogra Shibpur, PS - Mogra in the district of Hooghly within the local limits of Bansberia Municipality
5. Installed capacity of main products/ services	Installed Capacity is not available since the same has not been provided by Director of CD and company is not functional since 2014 onwards.
6. Quantity and value of main products/ services sold in the last financial year	No Books of Accounts or Financial Statements have been provided by the Director of the CD. As per information received from the Director of the CD the operations of the CD have been discontinued since 2014.
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	No financial statements have been provided by the Director of the CD. List of Creditors will be available at the following URL: https://ibbi.gov.in/en/claims/front-claim-details/1638
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	By sending an email to circ.shreemahalaxmi@gmail.com
10. Last date for receipt of expression of interest	08.05.2024
11. Date of issue of provisional list of prospective resolution applicants	18.05.2024
12. Last date for submission of objections to provisional list	23.05.2024
13. Date of issue of final list of prospective resolution applicants	02.06.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07.06.2024
15. Last date for submission of resolution plans	08.07.2024
16. Process email id to submit EOI	circ.shreemahalaxmi@gmail.com

Date: 23.04.2024
Place: Kolkata

Sd/-
Mr. Avishik Gupta
Resolution Professional (RP)
circ.shreemahalaxmi@gmail.com
Registration Number of RP: IBBI / IPA-003 / IP -N00135 / 2017-2018 / 11499
Registered Address of RP: CK-104, Sector 2, Salt Lake Kolkata, West Bengal- 700091
For Shree Mahalaxmi Corporation Private Limited (IN CIRP)

LEADERS HEALTHCARE LIMITED
Regd. Office: RASOI COURT, 20 SIR R N MUKHERJEE ROAD, KOLKATA - 700001
Phone: 22480114, E-mail: leaders@rasoigroup.in
CIN: U65993WB1986PLC041120

"Form No. INC-25A"
Before the Regional Director, Ministry of Corporate Affairs, Eastern Region, Kolkata
In the matter of the Companies Act, 2013, Section 14 of Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014

-AND-

In the matter of M/s. LEADERS HEALTHCARE LIMITED having its registered office at "Rasoi Court", 20, Sir R N Mukherjee Road, Kolkata - 700001 West Bengal.

.....Applicant

Notice is hereby given to the general public that the Company intending to make an application to the Central Government under Section 14 of the Companies Act, 2013, read with aforesaid rules and is desirous of converting into a Private Limited Company in terms of the Special Resolution passed at the 3rd Extra-ordinary General Meeting held on Saturday, 6th April, 2024 to enable the Company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change of status of the Company to Private Limited Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern Region, Nizam Place, 2nd MSO Building, 3rd Floor, 23/4/4, AUC Bose Road, Kolkata- 700020, West Bengal, within fourteen days of the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:
"Registered Office": "Rasoi Court", 20, Sir R N Mukherjee Road, Kolkata - 700001.

For and on behalf of the Applicant
Leaders Healthcare Limited
Sd/-
Suprava Rakshit
Executive Director
DIN: 05167822

Date: 22.04.2024
Place: Kolkata

Iranian president vows to boost trade with Pak

REUTERS
Islamabad, April 22

IRAN'S PRESIDENT EBRAHIM Raisi and Pakistan's Prime Minister Shehbaz Sharif vowed on Monday to boost trade between the neighbouring nations to \$10 billion a year, as Raisi commenced a three-day visit amid tight security in the Pakistani capital.

The visit comes as the two Muslim neighbours seek to mend ties after unprecedented tit-for-tat military strikes this year.

"Both sides agreed to increase the volume of bilateral trade to \$10 billion in the next five years," Sharif's office said in a statement after a joint news briefing.

"They also agreed to cooperate in developing joint approaches to confront common challenges, including the threat of terrorism," the statement said.

Official figures for current annual trade were not available. Local media outlet Business Recorder, citing Iran's then-ambassador to Pakistan, last year reported bilateral trade worth over \$2 billion.

Raisi, who was accompanied by a delegation that included the country's foreign minister and cabinet members, will next visit the eastern city of Lahore and southern port city of Karachi.

Major highways in Islamabad were blocked as part of security measures for Raisi's arrival, while the government declared a public holiday in Karachi and Lahore.

While Raisi's visit is a key step towards normalising ties with Islamabad, Iran's Supreme Leader Ayatollah Ali Khamenei, not the president, has the last say on state matters such as nuclear policy.

Tensions have also been high in West Asia after Iran launched an unprecedented attack on Israel a week ago and central Iran in turn suffered what sources said was an Israeli attack on Friday.

Pakistan has previously called for de-escalation from "all parties." Sharif lauded Iran



Iranian President Ebrahim Raisi (left) walks with Pakistan's Prime Minister Shehbaz Sharif during a welcome ceremony in the prime minister house in Islamabad, Pakistan on Monday

Nawaz Sharif to 'undergo health checkup' in China

Three-time former Pakistan premier Nawaz Sharif will embark on Monday on a five-day personal visit to China, where he will undergo a medical checkup, according to a media report.

This will be 74-year-old Sharif's first international visit after he returned to Pakistan in October last year following a four-year self-imposed exile in the UK.

The Pakistan Muslim League-Nawaz (PML-N) supremo will be accompanied by Foreign Minister Ishaq Dar on his "personal visit", Geo News reported on Monday.

Sharif's visit is personal and during the trip, he will undergo a medical checkup, the report said, quoting party sources.

The former prime minister would also hold meetings related to the development works of the Punjab province and will also meet the owners of Chinese companies, sources said.

The PML-N leader was allowed by a high court in November 2019 to go abroad on health grounds after his medical reports revealed that he needed urgent treatment.

—REUTERS

at the news briefing for taking a strong stance on the humanitarian situation in Gaza, and called for an immediate cessation of hostilities there.

Sharif called on Muslim countries to unite and raise their voice for an end to the conflict.

Pakistan and Iran have had a history of rocky relations despite a number of commercial pacts, with Islamabad being historically closer to Saudi Arabia and the United States.

Their highest-profile agreement is a stalled gas

supply deal signed in 2010 to build a pipeline from Iran's South Fars gas field to Pakistan's southern provinces of Balochistan and Sindh.

Despite Pakistan's dire need of gas, Islamabad has yet to begin construction of its part of the pipeline, citing fears over US sanctions — a concern Tehran has rejected.

Pakistan said it would seek waivers from the US, but Washington has said it does not support the project and warned of the risk of sanctions in doing business with Tehran.

पंजाब नैशनल बैंक Punjab National Bank
SHARE DEPARTMENT, BOARD & CO-ORDINATION DIVISION
PLOT No. 4, DWARKA SECTOR-10, NEW DELHI-110075
Email Id: hosd@pnb.co.in, Tel # 011-28044857

PUBLIC NOTICE

Notice is hereby given that Share Certificate of the Bank mentioned below has been reported lost/misplaced/stolen and the registered holder thereof / claimant thereto has requested for issue of duplicate share certificate:

Name of Shareholder	Folio No.	Share Certificate No.	Distinctive No. of Shares	No. of Shares
Harish Kumar	1127874	18673	6738610645-6738610759	115

In case any person has any claim in respect of the said shares/any objection(s) for the issuance of duplicate certificate(s) in favour of the above stated shareholder(s)/ claimant(s), he/she/they should lodge their claim or objection within 15 days of the date of publication of this Notice. If within 15 days from the date hereof no claim is received by the Bank in respect of the said certificate(s), duplicate share certificate(s)/letter(s) of confirmation will be issued. The public is hereby cautioned against dealing in any way with the above mentioned certificate(s).

For Punjab National Bank
(Ekta Pasricha)
Company Secretary

Date: 22.04.2024
Place: New Delhi

NEW INDIA ASSURANCE
दि न्यू इन्डिया एश्योरन्स कंपनी लिमिटेड
The New India Assurance Co. Ltd

Regd. & Head Office: 87, M.G. Road, Fort, Mumbai- 400 001
CIN No: L68000MH1919G01000526, IRDAI Reg No: 190
Tel: +91 22 22708263; Fax: +91 22 22652811
Email: ani.sharma@newindia.co.in; Web site: www.newindia.co.in

e-Tender for request for proposal for empanelment of Impact Assessment Agencies for CSR evaluation of projects above 1 Crore from FY 2024-25 to FY 2026-27
(Tender No: CSR/HO/2024-25-1)

The New India Assurance Co. Ltd. invites online request for proposals from NGOs/ Voluntary Agency/ Public Trust/ Agencies which are having at least 05 years of experience of working preferably with State Governments/ Government of India, agencies such as UN/ bilateral/ multilateral funding/ partner agencies and corporates including CPSEs in social development sector with valid registration from state/ central Government of India, for conducting Impact Assessment of CSR projects with outlay of above Rs. 1 Crores from FY 2024-25 to FY 2026-27 and fulfilling the eligibility criteria as specified in Request for Proposal (RFP) document. The interested parties have to quote through the e-procurement portal. URL is www.tenderwizard.com/NIAEPROC. The last date for submission of bids is 29th April 2024 by 14.00 Hours (2pm). Tenders will be accepted through online mode only. For further details, visit our web site www.newindia.co.in

For The New India Assurance Co Ltd.
Date: 23rd April 2024
Place: Mumbai
Sd/-
Anita Sharma
Chief Manager - CSR

Jio DIGITAL LIFE

RELIANCE JIO INFOCOMM LIMITED
Registered Office: Office - 101, Saffron, Nr. Centre Point, Panchwati 5 Rasta, Ambawadi, Ahmedabad - 380006
Gujarat, India. Phone: 079-35531200, Email: jio.investorrelations@ril.com; Website: www.jio.com
CIN: U72900GJ2007PLC105869

EXTRACT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE YEAR ENDED 31ST MARCH, 2024
(In Crores, except per share data)

Sl. No	Particulars	Year ended 31.03.2024	Year ended 31.03.2023
1a	Value of Services	1,18,577	1,07,425
1b	GST Recovered	(17,686)	(16,052)
1c	Revenue from Operations	1,00,891	91,373
2	Net Profit for the year (before Tax and Exceptional Items)*	27,665	24,565
3	Net Profit for the year before Tax (after Exceptional Items)*	27,665	24,565
4	Net Profit for the year after Tax (after Exceptional Items)*	20,607	18,299
5	Total Comprehensive Income for the year (Comprising Profit for the year (after tax) and Other Comprehensive Income (after tax))	20,513	18,424
6	Paid up Equity Share Capital	45,000	45,000
6a	Paid up Optionally Convertible Preference Share Capital (OCPS)	1,09,125	1,09,125
7	Reserves (excluding Revaluation Reserve) ^	66,407	45,894
8	Securities Premium Account	16,000	16,000
9	Net worth	2,37,032	2,16,519
10	Paid up Debt Capital / Outstanding Debt	52,740	35,678
11	Outstanding Redeemable Preference Shares:	-	-
12	Debt Equity Ratio	0.22	0.16
13	Earnings Per Share (of ₹10/- each) (for continuing and discontinued operations)		
	1. Basic:	4.58	4.07
	2. Diluted:	1.21	1.07
14	Capital Redemption Reserve	-	-
15	Debt Redemption Reserve	500	500
16	Debt Service Coverage Ratio	4.79	2.28
17	Interest Service Coverage Ratio	7.52	7.05

* Exceptional and/ or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules.
^ Excluding Debt Redemption Reserve

Note :
1 The above is an extract of the detailed format of audited annual financial results filed with the Stock Exchanges under Regulation 52 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the annual financial results are available on the websites of the Stock Exchanges (www.nseindia.com and www.bseindia.com) and the Company's website (www.jio.com).
2 For the other line items referred in Regulation 52 (4) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, pertinent disclosures have been made to the Stock Exchanges (National Stock Exchange of India Ltd. and BSE Ltd.) and can be accessed on the Company's website (www.jio.com).
3 The Audit Committee has reviewed, and the Board of Directors has approved the above results and its release at their respective meetings held on 22nd April, 2024.

For Reliance Jio Infocomm Limited
Sd/-
Pankaj Pawar
Managing Director

Date: 22nd April, 2024

